

1	2	3
2. Notifying offices under Rules 10 of Official Language Rules, 1976.		As on 1st May, 1984, i.e. the date on which the meeting was held, 523 offices out of 1193 offices (excluding units and formations of three Services) were notified. The number of such offices notified has now increased to 810.
3. A post of Director (OL) in the Ministry of Defence and a post of Principal Hindi Officer in the Naval HQrs may be created.		There is complete ban on creation of new posts. As soon as the ban is lifted, a proposal will be initiated.
4. Question papers for entrance examinations of NDA/IMA should be bilingual.		The matter is under consideration of the Deptt. of Official Languages and the Deptt. of Personnel and Administrative reforms.
5. Hindi knowing staff be asked to fill the diglot forms in Hindi.		This was reviewed in consultation with Service HQrs and all concerned have been directed to encourage officers and staff to fill diglot forms in Hindi.
6. Hindi typing/Hindi Short-hand/Hindi noting/drafting/Hindi Essay competitions may be organised.		It has been decided that these competitions be held by all concerned in their respective organisation while celebrating Hindi week or Hindi Day in a year. This is being complied with by all concerned.
7. At least 2-3 Sections in the Ministry as well as Service HQrs etc should be selected for doing most of the work in Hindi only.		Besides Hindi Sections of the Ministry, four more Sections have been selected for doing most of their work in Hindi. Similar action has been taken by Service HQrs also.
8. Pin-Point typewriters in Devanagari script be purchased.		This has been communicated to all concerned for compliance.
9. The Scientific Adviser to the Raksha Mantri should be requested to prepare a brief note on the feasibility of the use of Devanagari computers for the guidance of the Ministry and the Deptt. of Official Languages.		A brief note as approved by Scientific Adviser to Raksha Mantri has been sent to the Department of Official Languages. It indicates the efforts being made for development of multilingual Computer System by various Government and private agencies. There are already non research projects sponsored by Department of Science and Technology, Department of Electronics and University Grants Commission in various institutions or development of methodologies for translation from one language to another.

(English)

**Companies Violating provisions of
M.R.T.P. ACT.**

1820. SHRI PRIYA RANJAN DAS MUNSI : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the details of Companies which violated the provisions of MRTP Act during

1982-83, 1983-84 and 1984-85 respectively; and

(b) the action taken against those companies ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). The particulars regarding the parties to whom

show-cause/prosecution notices had been issued since 1-4-1982 for violation of the provisions of the M. R. T. P. Act, 1969, together with the action taken in such cases, are given in the Statement laid on the Table of the House. (Placed in Library. See No. LT 78/85)

Setting up of Cement Plant in Orissa

1821. SHRI RADHAKANTA DIGAL : Will the Minister of Industry and Company Affairs be pleased to state :

(a) whether Government of Orissa had sent a proposal for setting up of some cement industry in that State;

(b) if so, the sites selected in that State to set up Cement Plant; and

(c) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Yes, Sir. A few applications for grant of Industrial Licences/Registrations with Directorate General of Technical Development for setting up cement plants were received from the State Government agencies of Orissa.

(b) and (c). The details of the sites indicated and the capacity in respect of Industrial Licences/Letters of Intent/Registration with Directorate General of Technical Development granted in favour of such agencies are given below :

S. No.	Name of the State Govt. Agencies	Location	Capacity (LTPA)
1.	Industrial Promotion and Investment Corpn. of Orissa Ltd.	Sundergarh Dist.	0.66
2.	—do—	Koraput Dist.	0.66
3.	Industrial Development Corpn. of Orissa Ltd.	Sambhalpur Dist. (Substantial Expansion)	1.65
4.	—do—	—do—	4.35
5.	Orissa Mining Corpn. Ltd.	Korapur Dist.	0.35

[Translation]

Opening of Office of Divisional Engineer (Telephones) in Faizabad Distt. of U. P.

1822. SHRI NIRMAL KHATRI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government are aware that in Faizabad district of U. P., which is also the Divisional Headquarter, there is no Office of Divisional Engineer (Telephones) while other Divisional Headquarters in the State are having such offices;

(b) the criteria for opening Divisional Engineer's office; and

(c) whether Government propose to open the said office in Faizabad ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir, in Faizabad there is no Office of Divisional Engineer (Phones) but only a Sub-Divisional Officer (Telegraphs).

(b) The criteria for Opening Divisional Engineer's Office is given in the Statement attached.

(c) No, Sir, present workload of Faizabad does not justify.